

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI K.N. CHARY , JUDICIAL MEMBER**

**ITA No. 6634/Del/2019
Assessment Year: 2014-15**

Shri Rajesh Rastogi, D-28, South Extension Part-I, New Delhi. (PAN: AFEPR0073B)	vs	DCIT, Circle-2, Moradabad.
(Appellant)		(Respondent)

**Appellant by: None
Respondent by: Shri Gaurav Dudeja, Sr. DR**

Date of hearing : 30.12.2020

Date of pronouncement : 30.12.2020

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A), Moradabad dated 10.06.2019 and pertains to assessment year 2014-15.

2. The learned counsel for the assessee, vide his letter, has intimated the Tribunal that the assessee has opted to settle the dispute relating to the tax

arrears for the assessment year under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act') and requested for withdrawal of the said appeal.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 30th December, 2020.

Sd/-

**(K.N. CHARY)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

'GS'

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar